

National Company Law Tribunal

Allahabad Bench

CP NO. 132/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2017

NAME OF THE COMPANY: Asset Reconstruction Company (India) Limited  
Vs. Shamken Cotton Ltd.

SECTION OF THE COMPANIES ACT: 7 of I & B Code of 2016

Sl. NO.	Name	Designation	Representation	Signature
1.	Faheem	Advocate	Corporate debtor	
2.	P.V. Dinesh S.K. TRIPATHI	//	Financial Creditor	

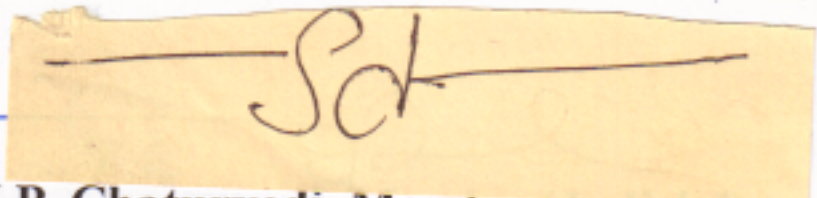
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Sh. P.V. Dinesh alongwith S.K. Tripathi for the Financial Creditor. Advocate Sh. Faheem Ahmad for the Corporate Debtor Company. He seeks time for filing Vakalatnama on behalf of the Corporate Debtor Company and to file objection to the present I.B. petition. The Vakalatnama is taken on record <sup>and</sup> the time for filing objection is granted with such direction to serve an advance copy thereof <sup>to</sup> the ~~counsel~~ <sup>counsel</sup> For Financial Creditor is ~~counsel~~ <sup>counsel</sup>.

The matter be listed on 16<sup>th</sup> November, 2017.

Date: 27/10/2017

Typed by  
Md. Zaid

  
H.P. Chaturvedi, Member(Judicial)